



\$~16 to 18

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **ITA 119/2023**

+ **ITA 121/2023**

+ **ITA 122/2023**

PR. COMMISSIONER OF INCOME TAX-7 ..... Appellant  
Through: Mr Puneet Rai, Sr. Standing Counsel.

versus

SUMITOMO CORPORATION INDIA PVT. LTD. .... Respondent  
Through: Mr C.S. Aggarwal, Sr. Advocate with  
Mr Prakash Kumar and Mr Uma  
Shankar, Advocates.

**CORAM:**

**HON'BLE MR JUSTICE RAJIV SHAKDHER**

**HON'BLE MS JUSTICE TARA VITASTA GANJU**

**ORDER**

% **03.03.2023**

[Physical Hearing/Hybrid Hearing (as per request)]

**CM APPL.10172/2023 in ITA 119/2023**

**CM APPL.10176/2023 in ITA 121/2023**

**CM APPL.10178/2023 in ITA 122/2023**

1. Allowed, subject to just exceptions.

**ITA 119/2023 and CM APPL. 10173/2023**[Application filed on behalf of  
the appellant seeking condonation of delay of 214 days in filing the  
appeal]

**ITA 121/2023 and CM APPL. 10177/2023**[Application filed on behalf of  
the appellant seeking condonation of delay of 214 days in filing the  
appeal]

**ITA 122/2023 and CM APPL. 10179/2023**[Application filed on behalf of  
the appellant seeking condonation of delay of 182 days in re-filing the  
appeal]



2. At the request of counsel for the parties, list the appeals on 03.05.2023 at 03.00 P.M. along with connected appeals i.e., ITA 22/2023 and ITA 23/2023.

**RAJIV SHAKDHER, J**

**TARA VITASTA GANJU, J**

**MARCH 3, 2023 / tr**

[Click here to check corrigendum, if any](#)

*ITA 119/2023 & connected appeals*

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